

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 354 of 2020**

**IN THE MATTER OF:**

**Rajpal Singh Solanki**

**....Appellant**

**Vs**

**Quazar Infrastructure Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Vipul Ganda, Ms. Aastha Trivedi, Mr. Ayandeb Mitra and Mr. Guresha Bhabra, Advocates.**

**For Respondents: Mr. Nakul Mohta, Advocate for R-1.  
Mr. Vinod Kr. Chaurasia, IRP for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**16.12.2020:** Mr. Nakul Mohta, Advocate appears on behalf of Respondent No.1. Mr. Vinod Kr. Chaurasia, Resolution Professional, Respondent No. 2 appears in person. Thus, service upon Respondents is complete. Let reply affidavits be filed by the Respondents within three weeks. Rejoinder thereto, if any, may be filed by the Appellant within three weeks thereafter.

Short written submissions, not exceeding three pages, together with compilation of relevant judgments may be filed by learned counsel for the parties alongwith their pleadings.

*Cont'd..../*

Post the matter 'for admission (after notice)' on **3<sup>rd</sup> February, 2021.**

Interim direction to be continued.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

*am/gc*